

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA  
UNSTARRED QUESTION NO. 1402  
(ANSWERED ON 11.12.2025)

WHISTLEBLOWERS PROTECTION ACT, 2014

**1402. SMT. PHULO DEVI NETAM:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that the Ministry is yet to notify the date from which the provisions of Whistleblowers Protection Act, 2014 will come into force;
- (b) if so, the reasons therefor;
- (c) by when the Ministry plans to notify the Act;
- (d) whether the Ministry has any means to track the number of complaints received by whistleblowers against Ministries/ Departments/ Officials of the Central Government;
- (e) if so, the number of complaints received and status of those complaints during the last five years Ministry/ Department-wise and year-wise; and
- (f) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)**

(a) to (c): The Whistle Blowers Protection Bill, 2011 was debated/passed by the Lok Sabha on 27.12.2011 and by the Rajya Sabha on 21.02.2014. It received the assent of the President on the 09.05.2014. The Whistle Blowers Protection Act, 2014 (No.17 of 2014) was published in the Gazette of India on 12<sup>th</sup> May 2014. In terms of the provisions under sub-section (3) of section 1 of the Act, the provisions of the Act shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint. No such notification has been made by the Government for the reason that the Act requires amendments aimed at safeguarding against disclosures affecting sovereignty and integrity of India, security of the State, etc., before it is brought into force. To make these amendments to the Act, the Government introduced the Whistle Blowers Protection (Amendment) Bill, 2015 in the Lok Sabha on 11<sup>th</sup> May 2015 which was passed by the Lok Sabha on 13<sup>th</sup> May 2015 and transmitted to the Rajya Sabha. The Bill has since lapsed upon the dissolution of the Sixteenth Lok Sabha.

(d) & (e): The Central Vigilance Commission is the Designated Agency, as per the Public Interest Disclosure and Protection of Informers Resolution, 2004, to receive written complaints or disclosures on any allegation of corruption or misuse of office by any employee of the Central Government or of any corporation established by or under any Central Act, government companies, societies or local authorities owned or controlled by the Central Government.

Data in respect of all PIDPI Complaints received in the Commission from the year 2020 to 2024 is enclosed as **Annexure-I**.

These complaints are forwarded to various Ministries/ Departments/ Organisations and the reports received are examined in the Commission and suitable decision taken.

(f): In view of (d) and (e) above, not applicable.

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ANNEXURE

Complaints received under PIDPI Resolution in the CVC (2020-2024)

Year	No. of Complaints received and brought forward	Action Taken			Total disposed of	Carried forward to next year
		No. of complaints filed	Non-Vigilance/ Forwarded to Organisation for Necessary Action	Verifiable/sent for investigation		
2020	555	207	252	61	520	35
2021	1057	429	446	177	1052	5
2022	1907	1339	291	257	1887	20
2023	2030	1359	360	248	1967	63
2024	2630	1655	611	255	2521	109

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